

IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE, MADURAI.

PRESENT: THIRU. M.THANDAVAN, B.L.,

(I Additional District & Sessions Judge, Madurai)

PRINCIPAL SESSIONS JUDGE (i/c.) MADURAI.

(AUTHORISED U/S.10(3) OF CR.P.C.)

Thursday, this the 20th day of August -2020.

CrI.M.P.No.3749/2020

1. Mani, W/o.Vijayaraj
 2. Mani, S/o.Chinnunaidu
 3. Maariyammal, W/o.Krishnan
- ... Petitioners/Accused.

Vs

State through the Inspector of Police,

CCIW Dindigul P.S. Cr.No.2/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.C.Rexin Raja, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Anticipatory Bail application u/s. 438 of Cr.p.c.
2. The offences alleged are U/s. 406, 408, 409, 468, 471, 477-A and 120(b) IPC.
3. Heard.
4. It is represented by the petitioner's counsel that the petition is withdrawn. Hence the petition is hereby dismissed as withdrawn.
5. In the result, the petition is dismissed as “ Withdrawn”

Pronounced by me in Camp Court on the 20th day of August -2020.

Sd/-M.Thandavan,

Principal Sessions Judge (i/c.), Madurai.

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1. The Judicial Magistrate concerned